

ITEM NO.18

Court 7 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).813/2021

(Arising out of impugned final judgment and order dated 12-03-2020
in ITA No.819/2019 passed by the High Court Of Delhi At New Delhi)

PRINCIPAL COMMISSIONER OF INCOME TAX 5

Petitioner(s)

VERSUS

LI AND FUNG (INDIA) PVT. LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.4679/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

Date : 29-01-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. N. Venkatraman, ASG
Mr. Manish Pushkarna, Adv.
Mr. Akshay Amritanshu, Adv.
Mrs. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List this appeal alongwith C.A. No.7662/2014 and other
connected appeals for hearing in the month of April, 2021.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER